

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 206 of 2018

IN THE MATTER OF:

SKS Power Generation Chhattisgarh Limited **...Appellant**

Vs.

**Mr. V Nagarajan, (Resolution Professional
in respect of M/s. Cethar Limited & Ors.)** **...Respondent**

**Present: For Appellant: - Mr. Arun Kathpalia, Senior Advocate
with Mr. Atul Shankar Mathur, Ms. Priya Singh and Ms.
Sweta Singh, Advocates.**

**For Respondent: - Mr. Arnav Dash and Mr. J.P. Patri,
Advocates for R-1.
Ms. Pooja Saigal, Advocate for R-2.
Mr. V. Nagarajan, R.P**

ORDER

26.09.2018— We have heard learned counsel for the parties on the question of maintainability of the Interlocutory Application filed by the 'Resolution Professional' under Section 43 read with Sections 45 & 60 of the Insolvency and Bankruptcy Code, 2016 and as also the impugned order. Hearing concluded. Order reserved.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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